

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 282 of 2014

Dated : 13th January, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of :

Haryana Vidyut Prasaran Nigam Ltd. ...Appellant(s)
Versus
Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for
R. 2 to 4
Mr. Rajiv Jain (Rep.) for R.5

ORDER

Learned counsel for Respondent Nos. 2 to 4 seeks three weeks time to file reply. He may file the same on or before 03.02.2015 after serving copy on the other side. Thereafter, learned counsel for the Appellant may file Rejoinder, if any, on or before 18.02.2015 after serving copy on the other side.

List the matter on 23.02.2015.

(Rakesh Nath)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/jps